

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2421
ANSWERED ON MONDAY THE 8th JULY, 2019
ASHADHA 17, 1941 (SAKA)
AMENDMENT IN CSR RULES**

QUESTION

2421. SHRI S. VENKATESAN:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

(a) whether the Government is planning to amend the Corporate Social Responsibility rules under the Companies Act, 2013; and

(b) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) & (b): Ministry has not taken any view with respect to amending Companies (Corporate Social Responsibility Policy) Rules, 2014 under the Companies Act, 2013. Need for any such amendment may arise if so recommended by the High Level Committee on CSR 2018 and the same is accepted by the Government.
